

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 16.08.2012

OA No. 538/2012 with MA No. 263/2012

Mr. Mamraj Jat, proxy counsel for
Mr. Praveen Balwada, counsel for applicant.

The present Original Application has been preferred by the applicant praying that by an appropriate order or direction, the respondents may be directed to consider the application of the applicant for appointment on compassionate grounds and accordingly looking to his pecuniary conditions, he may be appointed on a suitable post commensurate to his qualification.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has served a legal notice for demand of justice dated 14th May, 2012 (Annexure A/8) to the respondents through his counsel, which is still pending consideration before the competent authority. In view of this, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide legal notice for demand of justice dated 14th May, 2012 (Annexure A/8) by passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide legal notice for demand of justice dated 14th May, 2012 (Annexure A/8) and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs. Therefore, the Misc. Application for condonation of delay is also disposed of.

K.S. Rathore

(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER

Kumawat